

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP No. 3/2019
In
OA No. 2312/2018**

This the 20th day of February, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Tapan Yadav
S/o Late Sh. Dhoom Singh
R/o Village & Post – Singhawali,
Dist. Baghpat, Uttar Pradesh – 250606
Aged about 54 years ...Petitioner

(By Advocate: Mr. Jatin Parashar for Sh. Ajesh Luthra)

VERSUS

1. Sh. Sanjay Mitra
Secretary,
Union of India,
Ministry of Defence,
South Block, New Delhi
2. Smt. Shweta Ashok
Director General,
Directorate General of Military Branch/MT-7
General Staff Branch Army Headquarters,
DHQ, PO New Delhi – 110011
3. Lt. Col S. Dhar
Principal,
Rashtriya Military School,
Belgaum – 590009
4. Lt. Col. Amit Dagar
Principal
Rashtriya Military School
Ajmer, Rajasthan ...Contemors/Respondents

(By Advocate: Sh. A.K. Singh with Smt. Shweta Ashok,
Respondent No. 2)

ORDER (Oral)**Justice L. Narasimha Reddy, Chairman:****CP No. 3/2019**

This contempt case is filed alleging that the respondents did not comply with the directions issued by this Tribunal in its order dated 27.08.2018. In the said order, it was directed that the respondents shall release all the retiral benefits to the applicant, which the compulsorily retired employee is entitled to.

2. On behalf of the respondents, a counter affidavit is filed. It is stated that benefits, such as GPF amounting to Rs. 9,30,927/- was released on 19.05.2018 and a sum of Rs. 1,51,745/- was paid on 29.09.2018. It is also stated that pension of the applicant could not be determined on account of the fact that his service book is in custody of Chief Judicial Magistrate, Solan, Himachal Pradesh. The applicant is said to have been asked to sign a duplicate service book and on account of his non-availability, further steps could not be taken. In compliance of the directions issued by us on 18.02.2018, 2nd respondent appeared and explained the situation.

3. We heard Mr. Jatin Parashar for Sh. Ajesh Luthra, learned counsel for applicant and Sh. A.K. Singh, learned counsel for respondents.

4. The record discloses that the applicant has been extended substantial benefits and delay in passing other benefits has taken place on account of non-availability of service book.

5. We are of the view that the Order of the Tribunal has been complied with. Contempt case is accordingly closed.

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The respondents undertake to file counter affidavit within two weeks. Post the OA for hearing on 12.03.2019.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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